

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 262/MP/2020**

Subject : Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes under the Power Purchase Agreement dated 11.12.2010 read with the Memorandum of Understanding dated 7.10.2010 between the Petitioner-Punjab State Power Corporation Limited and the Respondent- NTPC Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : NTPC Limited (NTPC) and Anr.

Date of Hearing : 30.7.2020

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member

Parties present : Ms. Poorva Saigal, Advocate, NTPC  
Ms. Tanya Sareen, Advocate, NTPC  
Shri S. P. Kesarwani, NTPC

**Record of Proceedings**

- The matter was listed for hearing on admission through video conferencing.
2. None was present on behalf of the Petitioner despite notice.
  3. The Commission observed that the Petitioner should be given one more opportunity to present its case. Accordingly, the Commission adjourned the matter.
  4. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

